

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM**

CP (IB) No. 63/7/HDB/2023
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

VS

M/s. Chhapra Hajipur Expressways Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Shri. G P Yash Vardhan for the FC present. Proof of service filed. As per the same, CD is served. CD called absent. However, Shri. M Sridhar present and states that he e-filed a memo stating that he undertakes to file Vakalat on behalf of the CD. Ld. Counsel is instructed to file Vakalat within 3 days. Hence, for Counter, post the matter on 24.04.2023. If Vakalat is not filed within 3 days, CD is deemed to be ex-parte.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**